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ITEM NO.9

COURT NO.8 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 12329/2015 in Petition(s) for Special Leave to Appeal (Crl.)
No(s). 4888/2014

(Arising out of impugned final judgment and order dated 21/03/2014
in CRLA No. 2959/1982 passed by the High Court of Judicature at
Allahabad)

SHIMLA Petitioner(s)

VERSUS

MANGEY RAM & ORS Respondent(s)

(For issue of warrant of arrest of respt.)

Date : 04/03/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA

[IN CHAMBERS]

For Petitioner(s) Mr. Deeptakirti Verma,Adv.

Ms. Aparna Iyer,Adv.

For Respondent(s) Mr. Rajesh Kumar Maurya,Adv.

Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner states that he
wants to withdraw the application.

Permission is granted.

Crl.MP.No.12329 of 2015 is accordingly dismissed as
withdrawn.

(SAPNA BISHT)

SR.P.A. (S.S.R. KRISHNA)

ASSISTANT REGISTRAR